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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 169/9/NCLT/AHM/2017**

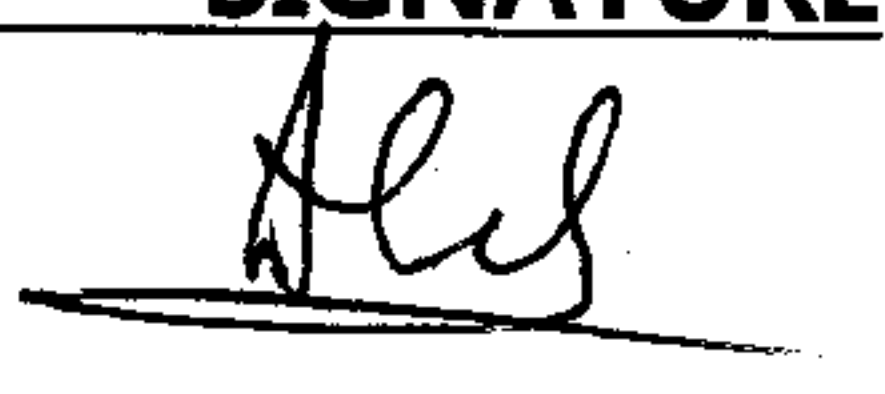
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: Riverside Industries Ltd  
V/s.  
Omni Dyechem Exports Ltd.


Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Amish Shah (pcs)	pcs - petitioner	✓	
2.				

**ORDER**

Learned Advocate Mr. ~~Akshat Khare i/b Monson LE Exports~~ <sup>Amish Shah</sup> present for Applicant.  
None present for Respondent.

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**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.

**ORDER**

②

Learned PCS Mr. Anish Shah present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition filed.

Petitioner is directed to file proof of service of petition.

Petitioner is directed to file authorisation given by Operational Creditor to the director issued notice under section-8 of the code to the Corporate debtor.

Petitioner is directed issue notice of date of hearing along with copy of this order to the Corporate Debtor.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 24.11.2017 for objections of Respondent if any, and for hearing before admission.

  
17.11.17  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.